

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(C) No.-4140 of 2017

Jageshwar Prajapati

...Petitioner

-V e r s u s-

The State of Jharkhand through the Secretary, Revenue and Land Reforms,  
Government of Jharkhand & Ors.

...Respondents

**CORAM: - HON'BLE MR. JUSTICE RAJESH SHANKAR**

For the Petitioner :- Mr. Sardhu Mahto, Advocate

For the State :- Mr. Sachin Kumar, A.A.G.-II

06/25.06.2020

The present case is taken up through video conferencing.

Mr. Sardhu Mahto, Advocate, submits that though he has filed Vakalatnama on behalf of the petitioner, yet he is presently A.P.P. representing the State of Jharkhand before this Court and as such he is not in a position to argue this case. He accordingly prays for an adjournment so as to enable him to inform the petitioner to engage another lawyer to press the present writ petition.

In view of the said prayer, put up this case under the appropriate heading after three weeks.

**(Rajesh Shankar, J.)**

Ritesh/